

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 20095 of 2016

(Arising out of Order-in-Original No. BLR-EXCUS-003-COM-11-15-16
dated 30/10/2015 passed by the Commissioner of Central Excise,
Bangalore-III)

**Crystal Granite and Marble Pvt.
Ltd.**

41Km, Bangalore-Mysore Road, Madapura
Village, Ramanagaram – 562 159
karnataka

Appellant(s)

VERSUS

**Commissioner of Central Excise
and Service Tax, Bangalore-III**

PB. No. 5400, Queens Road,
Central Revenues Building,
Bangalore - 560 001
Karnataka

Respondent(s)

Appearance:

Mr. Dayanand, CA
Vishnu Daya & Co.,
GF #7, Karuna Complex, No. 377,
Sampige Road, Malleshwaram,
Bangalore – 560 027
Karnataka

For the Appellant

Mr. Narendrababu P. Byahatti,
Superintendent (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20363 / 2021

Date of Hearing: 22/06/2021

Date of Decision: 22/06/2021

Per : Bench

Learned CA for the appellants submits that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **22/06/2021**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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